

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/44(MB)2024

IN THE MATTER OF

IDBI BANK LIMITED

VS

AGRIMAS CHEMICALS LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv Stephanie Pereira (VC)

For the Respondent: Adv Aparajita Chandra (VC)

ORDER

The Ld. Counsel for the Corporate Debtor prays for short adjournment so as to enable them to e-file the reply. In view of the request made, adjourned to

23.04.2024.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)